

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Service Tax Miscellaneous [WD] Application No. 40271 of 2021**

(on behalf of appellant)

**In**

**Service Tax Appeal No. 00511 of 2011**

(Arising out of Order-in-Appeal No. 62/2011 (M-ST) dated 27.05.2011 passed by the Commissioner of Central Excise (Appeals), 26/1, Mahatma Gandhi Road, Nungambakkam, Chennai – 600 034)

**The Commissioner of Service Tax**

MHU Complex, 6<sup>th</sup> Floor,  
692, Anna Salai, Nandanam,  
Chennai – 600 035

**: Appellant/  
Applicant**

**VERSUS**

**M/s. Repco Home Finance Limited**

Karumuthu Centre, II Floor,  
No. 634, Anna Salai, Nandanam,  
Chennai – 600 035

**: Respondent**

**APPEARANCE:**

Shri Arul C. Durairaj, Authorized Representative for the Appellant/Applicant

None for the Respondent

**CORAM:**

**HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)**

**HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 42353 / 2021**

DATE OF HEARING: 30.09.2021

DATE OF DECISION: 30.09.2021

**Order : Per Hon'ble Ms. Sulekha Beevi C.S.**

The above miscellaneous application has been filed by the Department seeking permission to withdraw the appeal on monetary grounds in terms of the Board Circular in F. No. 390/Misc./116/2017-JC dated 22.08.2019 as the amount involved in this appeal is less than Rs. 50,00,000/- (Rupees Fifty Lakhs only).

2. The permission to withdraw the appeal is granted. The miscellaneous application for withdrawal of the appeal is allowed. The appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-  
**(SULEKHA BEEVI C.S.)**  
MEMBER (JUDICIAL)

Sd/-  
**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

Sdd